

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
18-04-2024 AT 10:30 AM**

CP (IB) No. 99/9/HDB/2023

AND

**IA (IBC) 1855/2023, IA (IBC) 260, 752 & 753/2024 in CP (IB) No. 99/9/HDB/2023
u/s. 9 of IBC, 2016**

IN THE MATTER OF:

G S Agencies

...Operational Creditor

AND

M/s. Jiva Steels Private Limited

...Corporate Debtor

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

ORDER

Mr Vineeth Reddy, Resolution Professional present through Video Conference.
Learned Counsel Mr Arpith Joy for the counsel on record Mr Vivek Jain, for
respondent present.

Smt Divya Ramesh, Authorized Officer from RBL Bank present physically.

Matter passed over.

Matter called again. Call on 13.06.2024.

IA (IBC) 1855/2023

Compliance memo filed. Since it is stated that the COC has been called for and
matter has been amicably resolved no orders are required in this application.

Hence, **this application is closed and disposed of.**

IA (IBC) 260/2024

Since IA No 752/2024 is filed the relief sought for in this application becomes
infructuous according to the Interim Resolution Professional. Hence, **this
application is disposed of as infructuous.**

IA (IBC) 752 /2024

This is an application by Interim Resolution Professional seeking for extension
of CIRP period of 150 days as prayed in this application. Perused the memo.
Considering the reasons mentioned therein. Accordingly, **this application is
allowed and disposed of.**

IA (IBC) 753/2024

This is an application by Interim Resolution Professional seeking leave for withdrawal of the claim made by the RBL Bank. Perused the memo. Satisfied with the reasons mentioned therein. **Accordingly, this application is allowed.** Interim Resolution professional is directed to re-constitute the COC by excluding the RBL Bank and file compliance well before the registry.

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)